



**Central Administrative Tribunal
Principal Bench: New Delhi**

OA No. 1426/2021

MA No. 1856/2021

MA No. 1857/2021

This the 30th day of July, 2021

Through Video Conferencing

Hon'ble Mr. Mohd. Jamshed, Member (A)

1. Om Prakash Chanchal
S/o Late Shri Bhola Singh,
Aged about 61 years,
Group A Executive,
DGM (Tel.) (Retd.) – Employee No: D1600235
R/o A – 243, 2nd Floor,
Kaushambi, Ghaziabad,
Uttar Pradesh – 201010.
2. Diljeet Singh Pal,
A/o Puran Singh Pal,
Aged about 62 years,
Group A Executive,
Sr. Manager (Tel.) (Retd.) – Employee No:
D0901967
R/o U – 136/3D, 3rd Florr,
Shakarpur,
Delhi – 110092.
3. Hardyal,
S/o Sh. Barelal,
Aged about 62 years,
Group B Executive,
Sr. Manager (Tel.) (Retd.) – Employee No:
D1700098,
R/o D – 83, Govindpuram,
Ghaziabad,
Uttar Pradesh – 201013.

...Applicants



(By Advocate: Mr. Rahul Singhal)

Versus

1. Union of India,
Department of Telecommunication,
Through its Secretary,
Sanchar Bhawan,
New Delhi – 110001.
2. The Principal Controller, Communication
Accounts,
Delhi Region,
Ministry of Communication and IT,
Department of Telecommunication,
DoT Building, Prasad Nagar,
New Delhi – 110005.
3. Chairman and Managing Director (CMD),
MTNL,
CGO Complex,
New Delhi – 110003.
4. Executive Director,
MTNL, Eastern Court,
Janpath,
New Delhi – 110001.
5. General Manager (F),
MTNL,
Kidwai Bhawan,
Janpath,
New Delhi – 110001.

...Respondents

(By Advocate : Mr. C. Bheemanama)



ORDER (ORAL)

The applicants joined the Department of Telecommunication (erstwhile Department of Posts and Telegraph) as Junior Engineer, re-designated as Junior Telecom Officers between 1979 to 1983. The applicants retired from the service between 2019-2020. Their grievance is that the respondents are not paying them the interest towards the delayed period of payment of retiral benefits.

2. The learned counsel for the applicant submits that the applicant No. 1, applicant No. 2 and applicant No. 3 have been making representations to the respondents and the latest of such representations were made by them on 28.02.2021, 08.03.2021 and 05.04.2021, respectively. However, the same are still pending with the respondents.

3. Today, I heard Mr. Rahul Singhal, learned counsel for the applicants and Mr. C. Bheemanama, learned counsel for the respondents, at the stage of admission, through video conferencing.



4. At the outset, Mr. Rahul Singhal, learned counsel for the applicants, submits that the applicant No. 1, applicant No. 2 and applicant No. 3 will be satisfied, if their representations dated 28.02.2021, 08.03.2021 and 05.04.2021, respectively are considered and decided by the respondents in a time bound manner.

5. Accordingly, the present OA is disposed of with a direction to the respondents to dispose of the representations of the applicant No. 1, applicant No. 2 and applicant No. 3 dated 28.02.2021, 08.03.2021 and 05.04.2021, respectively by passing a detailed and speaking order, as early as possible, and in any case not later than two months from the date of receipt of copy of this order. This shall be done without any prejudice to the rights of the respondents. Pending MAs shall also stand disposed of. There shall be no order as to costs.

**(Mohd. Jamshed)
Member (A)**

/ankit/dd/